



IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

4.

C.P. (IB)/642(MB)2022

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 17.01.2023

NAME OF THE PARTIES:

Ashok Tiwari

Vs.

Tattva & Mittal Lifespaces Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Mr. Devul Dighe, Ld. Counsel for the Financial Creditor present. Mr. Aniruth Purusothaman i/b Punit Arora & Co., Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Financial Creditor submits that he has filed the present company petition against the Corporate Debtor for a claim of Rs. 1,50,00,000/-. He further submits that the default period is from 15.02.2021 to 15.03.2021. The default committed by the Corporate Debtor and mentioned by the Financial Creditor, falls between 10A period. Once the default occurred in 10A period, the Company Petition is not maintainable. Hence, C.P.(IB)/642(MB)2022 is **dismissed for not maintainable**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)